



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**O.A. No.060/00031/2021**

Chandigarh, this 01<sup>st</sup> of July 2021

**HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)**

Through video conference from Chandigarh Bench

**HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)**

Through video conference from Bangalore Bench

Balbir Singh, M.T.S., aged more than 54 years old son of Late Sh. Bant Singh, resident of V.P.O. Manakpur Sarif, Tehsil Kharan, District SAS Nagar (Punjab) – 140110.

**....Applicant**

(BY: Sh. Kamaldip Singh Sidhu, Advocate)

**Versus**

1. Union of India through its Controller and Auditor General of India, 9, Deen Dayal Upadhyaya Marg, New Delhi – 110124.
2. The Principal Accountant General (Audit) Haryana, Plot No. 4-5, Sector 33-B, Dakshin Marg, Chandigarh – 160020.

**... .Respondents**

(BY: Sh. G.S. Sidhu for Sh. I.S. Sidhu, Advocate)

**O R D E R(Oral)**

**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. In response to notice issued by this Tribunal, the respondents have filed a short reply to original application stating therein that during pendency of the original application, the applicant has filed a revision/review petition before the C.A.G. of India on 22.01.2021.
2. Learned counsel for the respondents, at the very outset, stated that during pendency of the said revision/review



petition, the present original application cannot be maintained at this stage.

3. Confronted with the said argument of learned counsel for the respondents, Sh. Kamaldip Singh Sidhu, learned counsel for the applicant submitted that the applicant will be satisfied if the present original application is disposed of with a direction to the C.A.G. of India to decide his pending revision/review petition within a time frame.
4. Keeping in view the afore-stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present original application at the admission stage itself, without entering into the merits of the case.
5. Accordingly, the O.A. is disposed of with a direction to the Controller and Auditor General of India to decide the applicant's pending revision/review petition and pass a reasoned and speaking order in accordance with law, within a period of three months from the date of receipt of a certified copy of this order. However, there shall be no order so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**Member (J)**

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